

Title: The Minister of State in the Ministry of Environment and Forests made a statement correction reply given to unstarred question no. 2795 dated 19<sup>th</sup> March, 2007 regarding 'Relocation of villages in Sariska Reserve'.

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): Sir, this is regarding the reply given on March 19, 2007 to Unstarred Question No. 2795 by hon. Member of Parliament Shri Madan Lal Sharma regarding 'Relocation of villages in Sariska Reserve' during the Budget Session 2007. The error in the answer to parts (e) and (f) of the said Question were pointed out by the hon. Member of Parliament and necessary action to correct them was initiated immediately. Due to adjournment of the Budget Session, a notice of the intension to make correcting the reply given in the said Question could not be submitted. Now, a notice of the intention to make a statement correcting the reply given in the said Question during the Budget Session on April 30, 2007, i.e. the day allotted in Lok Sabha for Questions relating to Group II of Department/Ministries wherein the Ministry of Environment and Forests is included, is moved. The corrected version of the reply is given as under :

(e) & (f) : As informed by the State, the hon. High Court of Rajasthan has constituted a fact finding Committee to report on the closure of State Highway No. 13. The said Committee has recommended for diversion of traffic in the highway from Kushalgarh to Jaipur via Ghatabandrol, where an alternate road exists. The matter is subjudiced.

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\*Placed in Library, See No. LT 6250/07.